

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 310/GT/2013

Date: 13.5.2014

To

Executive Director (Commercial)
NTPC Ltd., NTPC Bhawan
Core-7, Scope Complex-7
Institutional Area, Lodhi Road
New Delhi-110 003

Sir,

Subject : Approval of tariff of Rihand STPS Stage-II (1000 MW) for the period 1.4.2009 to 31.3.2014, after Truing up.

Ref. : Your affidavit dated 25.11.2013.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 27.5.2014:

- i. The year-wise/item-wise actual additional capital expenditure incurred during the years 2009-10, 2010-11, 2011-12 and 2012-13 shall be reconciled with books of accounts and duly certified by statutory auditors in terms of Regulation 6(3) of the 2009 Tariff Regulations.
- ii. Justification (asset-wise/year-wise) for the variation in actual additional capital expenditure claimed against those allowed by the Commission in order dated 2.8.2012 in Petition No. 254/2009 during the years 2009-10 and 2010-11.
- iii. Justification for the additional capital expenditure allowed in order dated 2.8.2012 on projection basis for the period 2011-12 to 2012-13 as against those claimed on actual basis for the years 2011-12 & 2012-13 under the respective heads giving clear and specific reasons for the increase or decrease of the expenditure as the case may be.
- iv. 11 kV O/H lines for MGR: The claim for actual additional capital expenditure of ₹0.71 lakh in 2009-10 and ₹1.14 lakh during 2010-11 was allowed vide order dated 2.8.2012 in Petition No. 254/2009. In addition to the above, claim for actual capital expenditure of ₹9.69 lakh incurred during 2012-13 has been

made. The reasons for increase in the cost along with justification for additional capital expenditure of ₹9.69 lakh in 2012-13, shall be furnished.

- v. 2 nos. of Locomotives: The claim for actual additional capital expenditure of ₹2087.97 lakh towards procurement of the asset on replacement due to damage caused in accident at MGR under Regulation 9(2)(viii) has been submitted. In this connection, proper explanation as to how (i) the claim is covered under Regulation 9(2)(viii) (ii) the amount, if any, received/ claimed through insurance proceeds and (iii) the reasons for procurement of 2 nos. Locos for the station, though one Loco which got damaged pertains to Rihand Stage-I. Also, the gross block of Locos de-capitalised, the year of purchase/date of put to use, date taken out from service and depreciation recovered in Rihand Stage-I & Rihand Stage-II separately, and the specific cause of the accident, shall be furnished.
 - vi. Detailed break-up of coal quantity received through MGR system, Indian Railway system and imported coal (FORM-15) along with the detailed break-up of 'Other Charges' as claimed in FORM-15, shall be furnished.
 - vii. Clarification/confirmation that all the actual expenditure incurred during 2009-10, 2010-11, 2011-12 and 2012-13 are the final payments made and no balance payments are outstanding.
 - viii. Certificate to the effect that all assets of the gross block as admitted by the Commission as on 31.3.2009, 31.3.2010, 31.3.2011, 31.3.2012 and 31.3.2013 are in service. In case any asset has been taken out, the details of such asset as to the date of put to use, date on which such asset was taken out of service and the depreciation recovered shall be furnished.
2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

sd/-
(B. Sreekumar)
Deputy Chief (Law)